

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 22**  
**(IB)-912(PB)/2022**

**IN THE MATTER OF:**

Canara Bank Through RP ... Applicant/Petitioner  
Vs  
Ankur Aggarwal ... Respondent

**Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.02.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Petitioner : Mr. Vishal Hirawat, Adv. (Appearance not marked)  
For the Personal : Mr. Aditya Dewan, Mr. Parth Tiwar, Mr. Sahil Chandra,  
Guarantors Advts.

**ORDER**

The RP Mr. Manohar Lal Vij is not present today and Ld. Counsel Mr. Vishal Hirawat appeared and stated that he would possibly appear from VC on the next date of the hearing. Ld. Counsel Mr. Parth Tiwari on Vakalatnama appeared on behalf of the Personal Guarantor and stated that he served a copy of the objection to the report on the RP this morning and e-filed it with the Registry today. Subject to verification of the same, at the request, list the matter again.

At request and with the consent of parties, list the matter along with all the other pending applications for a physical hearing **on 06.03.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**